

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 45970/2023

[Arising out of impugned final judgment and order dated 19-10-2023 in CRMA No. 9/2023 passed by the High Court of Gujarat at Ahmedabad]

JASMINBHAI BHARATBHAI KOTHARI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

IA No. 248995/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 248996/2023 - EXEMPTION FROM FILING O.T.)

Date : 16-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Miss Aanchal Jain, AOR
Mr. Karan Dewan, Adv.
Mr. Aakarsh Kharb, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ms. Aanchal Jain, learned Advocate submits that she has no instructions from the petitioner.

Let the concerned District Judge send a report within four weeks from today, indicating as to whether the petitioner herein has complied with the orders passed by this Court as also by the High Court.

Registry is directed to follow up the matter with concerned authority.

List on 30.1.2025.

(DR. NAVEEN RAWAL)
DY. REGISTRAR(MATHEW ABRAHAM)
COURT MASTER (NSH)